

Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Jammu, the 7th January, 2020

SO 10 .-Whereas, on 05-06-2019 Police Station Kulgam received an information through reliable sources to the effect that some unknown persons were pasting banners of terrorist organization JeM on bridges and Electric poles, luring and instigating the general public to continue the so called freedom struggle and boosting and encouraging the terrorist activities in the area in order to threaten the sovereignty and integrity of India; and

2. Whereas a case FIR No. 70/2019 U/S 13 ULA(P) Act was registered in P/S Kulgam and investigation of the case was taken up; and

3. Whereas, during investigation site plan was prepared and the banner of JeM was seized ad evidence and seizure memo was prepared. Statement of witnesses acquainted with facts and circumstances of the case were recorded u/s 161 Cr.PC. During investigation, suspect Aaqib Ahmad was apprehended who disclosed that on 05-06-2019 he was introduced to accused persons Wasim R/O Pakistan, and Gulzar Ahmad (Active terrorists of JeM) by accused OGW's namely Bilal Ahmad Mir, and Junaid Ahmad Bhat at his home. The above named accused persons hatched criminal conspiracy with other co-accused namely Shakoor Ahmad, Mohammad Abbas, Bilal Ahmad, Amir Nazir Naikoo and made banners with incriminating material printed/written on them. He also disclosed that he was given one Grenade by accused Wasim but later on other accused Bilal Ahmad took it back when he along with other co-accused failed to lob it on Security forces. Two motor Cycles bearing No JK22A/8070 and No JK18/4014 belonging to Aqib and Shakoor Ahmad were used for transportation of these banners to different villages. Accordingly, disclosure statement was prepared subsequent to his disclosure motor cycle and sewing machine and one banner with incriminatory material printed on it and other articles were recovered from his shop and recovery memo and seizure memo was also prepared and placed on record. During investigation accused Shakoor Ahmad was also apprehended and on his disclosure Motor Cycle bearing No. JK 18/4014 and one banner of JeM were recovered and recovery and seizure memo prepared; and

4. Whereas, during further investigation, on the basis of disclosure of accused namely Abbas, 2 banners, on the disclosure of accused Amir, 2 banners and on the disclosure of accused Bilal Ahmad, 20 AK rounds and Auto / Load carrier bearing No. JK18A-6370 used for transportation of weapons for the accused terrorists were recovered and necessary recovery memos were prepared. During further investigation, on the disclosure of accused Junaid, Load carrier bearing No. JK18A-6370 and a Hand Grenade were also recovered and recovery memo was also prepared. During further investigation, statement of material witness was recorded u/s 164-A Cr.PC. Investigation revealed the involvement of accused

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Umar Hamid, Farooq Ahmad, Hilal and Javid Ahmad in providing transportation and logistic support to active terrorists for carrying terrorists activities.

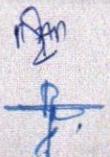
5. Whereas, the investigation conducted, prima facie, established the commission of offence punishable U/S 7/25 A Act and 13,18,38 & 39 of the Unlawful Activities (Prevention) Act 1967, against the accused person namely; Aqib Gulzar Alaie S/O Gulzar Ahmad Alaie R/O Odura, offences u/s 13,18,38,39 of ULA(P) Act, against the accused person namely; Shakoora Ahmad Alaie S/O Ab. Khaliq Alaie R/O Odura and offences U/S 13,18,39 ULA(P) Act against accused persons namely; Mohammad Abbas Dar S/O Wali Mohammad Dar R/O Odura, Hilal Ahmad Naikoo S/O Ab. Aziz Naikoo R/O Odura and Amir Nazir Naikoo S/O Nazir Ahmad Naikoo R/O Odura, and offences u/s 7/25 A. Act, 13,18,19,38 & 39 ULA(P) Act against accused person namely: Bilal Ahmad Mir S/O Fayaz Ahmad Mir R/O Okey, and offences u/s 7/25 A. Act, 4 Exp S Act, 13,18,19,38 & 39 ULA(P) against accused person namely; Junaid Ahmad Bhat S/O Ab. Hamid Bhat R/O Okey, and offences u/s 13,18,19,38 & 39 ULA(P) Act, against accused persons namely; Javid Ahmad Bhat S/O Ab. Majeed Bhat R/O Okey and Farooq Ahmad Bhat S/O Gh. Mohiud-Din R/O Okey, offences u/s 13, 18,39 ULA(P) Act against accused namely; Umar Hamid Bhat @ Dilbar S/O Ab. Hamid Bhat R/O Okey, and offences u/s 7/25 A. Act, 13,18,20 & 39 ULA(P) Against accused Gulzar Ahmad Bhat S/O Ab. Salam Bhat R/o Tarigam and Wasim Bhat @ Munna Lahori, R/o PAK of J&K; and

6. Whereas, the Authority appointed by the Government of J&K under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of J&K is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of J&K hereby accords sanction for launching prosecution against the accused persons for the commission of offences punishable indicated against each of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 70/2019 of Police Station Kulgam.

| Name of Accused Persons | Sections of Law |
|--|------------------------|
| 1. Aqib Gulzar Alaie S/O Gulzar Ahmad Alaie R/O Odura | 13,18,38,39 ULA(P) Act |
| 2. Shakoora Ahmad Alaie S/O Ab. Khaliq Alaie R/O Odura | |
| 3 Mohammad Abbas Dar S/O Wali | 13,18,39 ULA(P) Act |



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|---|---------------------------|
| Mohammad Dar R/O Odura 4. Hilal Ahmad Naikoo S/O Ab. Aziz Naikoo R/o Odura 5. Amir Nazir Naikoo S/O Nazir Ahmad Naikoo R/O Odura 6. Umar Hamid Bhat @ Dilbar S/O Ab. Hamid Bhat R/O Okey | |
| 7 Bilal Ahmad Mir S/O Fayaz Ahmad Mir R/O Okey 8. Junaid Ahmad Bhat S/O Ab. Hamid Bhat R/O Okey 9. Javid Ahmad Bhat S/O Ab. Majeed Bhat R/O Okey and 10 Farooq Ahmad Bhat S/O Gh. Mohi-ud-Din R/O Okey | 13,18,19,38,39 ULA(P) Act |
| 11. Gulzar Ahmad Bhat S/O Ab. Salam Bhat R/O Tarigam | 13,18,20,39 ULA(P) Act |

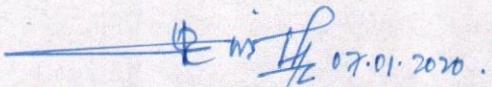
By order of the Government of Jammu & Kashmir

Sd/-
Principal Secretary to the Government
Home Department

No. Home/Pros/168 /2019
Copy to:-

Dated: 07.01.2020

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-81/S/2019/60261-6305 dated 05/10/2019 from PHQ. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department

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